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WP-30986-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 17th OF DECEMBER, 2025

WRIT PETITION No. 30986 of 2025

VIVEK DWIVEDI

Versus

STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri S.K. Pathak - Advocate for the petitioner.

Dr. S.S. Chauhan - Govt. Advocate for respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned Government Advocate appearing for the State submits that allegations have been made by the petitioner against one particular Tehsildar and from the papers filed, no representation seems to have been given to the competent authority i.e. the concerned Commissioner.

2. Learned counsel for the petitioner seeks leave to withdraw the petition reserving the right of the petitioner to make a representation to the concerned Commissioner.

3. Petition is accordingly dismissed as withdrawn. In case any representation is made, the Commissioner would be at liberty to consider the same in accordance with law without being influenced by anything stated in this order.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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